

**SHRI S. M. BANERJEE:** It is of a serious nature concerning 25 lakhs Central Government employees. The D.A. is due from 1st of July. Why have they not paid?

**SHRI INDRAJIT GUPTA:** Is the Government doing its duty?

**MR. DEPUTY-SPEAKER:** I do not know. How can I speak for Government? I have allowed you. You have given expression to your views. All these have gone on record. To that extent, you have done your duty. Now the Government have heard you. They have got ears.

**SHRI S. M. BANERJEE:** The records are sold in the market. What will I do with them?

**MR. DEPUTY-SPEAKER:** I do not know. How can I help you?

**SHRI S. M. BANERJEE:** You can direct them.

श्री मधु लिमाये. यह तो नहीं कहा गया कि आप डी० ए० देना शुरू कर दे। यह कहा जा रहा है कि मंत्री जी से बयान दिलवाये।

**SHRI P. G. MAVALANKAR:** Ask the Minister to make a statement.

**SHRI INDRAJIT GUPTA:** Let the Minister of Parliamentary Affairs at least say that he will convey it to the Finance Minister. He sits like a Buddha. I do not understand.

**MR. DEPUTY-SPEAKER:** I think we have travelled one step further than that. The other day Prof. Mukerjee said 'Brahma', not Buddha. Now we have entered the age of Brahma. Let us get on with the business.

**SHRI S. M. BANERJEE:** Let the Minister say something.

**SHRI MADHU LIMAYE:** He is only laughing.

**SHRI S. M. BANERJEE:** This is not a laughing matter, but a very serious matter.

श्री एम० राम गोपाल रेड्डी (निजामा-ई-बंद) : इस को पूरा कर दीजिये न, बुद्धम शरणम गच्छामि।

**MR. DEPUTY-SPEAKER:** Papers to be laid on the Table.

**SHRI S. M. BANERJEE:** Can you not direct them?

**MR. DEPUTY-SPEAKER:** I cannot. The powers of direction have to be used very sparingly. In this matter, when the Government themselves are present and they have heard you, what is the need of a direction from the Chair? I do not understand.

**SHRI S. M. BANERJEE:** My fear is only this. I am told they are not going to pay this D.A. but are going to freeze the entire amount, not 50 per cent. That is my fear. That is why I am raising this issue otherwise, I would not have raised it. Shri Raghu Ramaiah is there. He should ask the Finance Minister to make a statement. I am agitated only because of that.

**MR. DEPUTY-SPEAKER:** The Deputy Finance Minister is here. She has heard you. The Minister of Parliamentary Affairs is here.

**SHRI S. M. BANERJEE:** Let her speak. If this is not settled, we are going to have another satyagraha here.

1432 hrs.

#### PAPERS LAID ON THE TABLE

ORDERS OF DELIMITATION COMMISSION UNDER DELIMITATION ACT, 1972

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Dr. Sarojini Mahishi, I lay on the Table a copy

each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—

- (1) Order No. 24 of the Delimitation Commission in respect of the State of Tripura, published in Notification No. S.O. 633 (E) in Gazette of India, dated the 7th November, 1974.
- (2) Order No. 25 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 634(E) in Gazette of India dated the 7th November, 1974.
- (3) Order No. 26 of the Delimitation Commission in respect of the State of Assam, published in Notification No. S.O. 635(E) in Gazette of India dated the 7th November, 1974.  
[Placed in Library. See No. LT-8630]

**SHRI NOORUL HUDA (Cachar):** I would like to draw the attention of Government and yourself also to part (3) of item 2, Order No. 26 in respect of the State of Assam. This is purported to have been published on 7 November, 1974. Today is the 3rd December. I understand the last day for filing objections to the proposals of the Delimitation Commission has been fixed on 7 December, 1974. I had gone to the Election Commission and other places and have not been able till 30 November to procure a copy of these proposals. I had been to my home district, Silchar, Cachar district in Assam. There also I found that upto 26 November, these notifications and also the proposals had not been received in the election office of that district. The officer there was not in the know of things. He had sent a special messenger to procure a copy from Gauhati Assam.

So it appears to me that Government is dilly-dallying on this, because only four days are left for filing objections. Hence I would suggest to the Law Minister and others in Government that the last date for filing objections to the proposals should be

extended from 7th December to, say, 20th or 21st December. Otherwise, people would be deprived of the opportunity of filing objections to the proposals. The proposals involve major changes in the constituencies of Assam including my own, Silchar Cachar district. That is why I would humbly request Government through you to extend the last date for filing objections to the proposals.

**STATEMENT re. DEMAND No. 83 RELATING TO THE DEPT. OF REHABILITATION**

**THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT-SWAMY):** I beg to lay on the Table a statement (Hindi and English versions) in regard to Demand No. 83 relating to the Department of Rehabilitation, included in the Supplementary Demands for Grants in respect of the Budget (General), for 1974-75, presented to Lok Sabha on the 18th November, 1974. [Placed in Library. See No. LT-8631/74].

**MR. DEPUTY-SPEAKER:** Shri Samar Guha is not there.

14.36 hrs

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED COLLAPSE OF THE HANGING ROPE BRIDGE OVER THE MAHA-KALI RIVER**

**श्री नवल किशोर शर्मा (दोहा):** उपाध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर विदेश मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दे :-

“भारत-नेपाल सीमा पर महाकाली नदी के रज्जुपुल के गिर जाने और उस के परिणाम-स्वरूप 140 से अधिक व्यक्तियों, जिन में अधिकांश भारतीय थे, की मृत्यु हो जाने का समाचार”।